

Information note to the Press (Press Release No. 70 /2012)

For Immediate Release

Telecom Regulatory Authority of India

Implementation of “The Telecom Commercial Communications Customer Preference Regulations”

New Delhi, 29th March, 2012: TRAI has issued “The Telecom Commercial Communications Customer Preference Regulations, 2010” on 1st December 2010. All the provisions of the regulations have come into force from 27th September 2011. As per the provisions of regulations, telecom consumers who do not wish to receive unsolicited commercial call or SMSs, may register their preference(s) on National Customer Preference Register (NCPR). As on 29th March 2012, a total of 161.66 million customers have registered their preference on NCPR.

2. TRAI is also monitoring and enforcing the regulations for protection of customers from Unsolicited Commercial calls and SMSs. As per the regulations, if Unsolicited Commercial calls and SMSs are sent from individual numbers, notice will be served to the customer and his number will be disconnected on second violation. Accordingly, after implementation of regulations on 27th September 2011, 36156 subscribers have been issued notices and 22769 subscribers have been disconnected. In case of telemarketers, in 94 cases telemarketers have been penalized. Also, 4 telemarketers have been blacklisted. Registered

subscribers receiving UCC may lodge their complaint by dialing or sending SMS to 1909.

The “The Telecom Commercial Communications Customer Preference Regulations, 2010” is available on TRAI website <http://www.trai.gov.in>.

For any clarification/ information, Advisor(QoS), TRAI may be contacted at Telephone No. +91-23230404, Fax No. +91-11-23213036 or email at advqos@trai.gov.in

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